

(A)

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

RA No. 32/2004 in
OA No. 1768/2003

New Delhi, this the 56th day of February, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.A. Singh, Member (A)

Shri V.P.Singh
Flat No.725, Guru Apartments
Sector-14
Rohini, Delhi-85.

.. Applicant

versus

1. Govt.of NCT of Delhi
through its Chief Secretary
Delhi Secretariat
Player's Building
I.P.Estate
Delhi.

2. Union of India through
the Joint Secretary (U.T.)
Ministry of Home Affairs
North Block, Central Secretariat
New Delhi.

.. Respondents

ORDER (By Circulation)

Justice V.S. Aggarwal

The applicant had preferred O.A.1768/2003. It was disposed of by this Tribunal on 11.11.2003 holding:

"6. In face of the aforesaid when such facts are not on the record, we dispose of the present application with a direction to the applicant to take up this matter by filing an appropriate representation to the concerned authority, who may if such representation is made, pass an appropriate order thereon."

2. Applicant seeks review of the said order contending that the proceedings were started after 14-15 years of the alleged lapse. Proper opportunity to argue had not been granted to urge all the points.

MS Ag

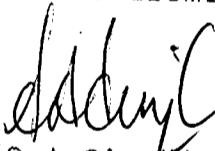
(3)

-2-

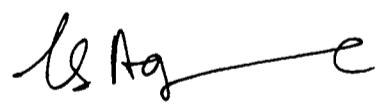
3. From perusal of the record, we find that only one question had been gone into i.e. pertaining to delay in initiation of the proceedings. It was held that if the delay can be explained, in that event it may not prove fatal. No opinion had been expressed on any other question and only after the representation is decided, the same can be gone into.

4. In the present case, there was no order passed to the prejudice of the applicant. He was simply directed to make a representation and the department was directed to pass an appropriate order in this regard. Regarding other points, the applicant can only agitate if any order prejudicial to him, is passed.

5. On totality of facts, it is obvious that there is no ground to state that there is any error apparent on the face of the record. Resultantly, the petition must fail and is dismissed in circulation.


(S.A. Singh)

Member (A)


(V.S. Aggarwal)

Chairman

/dkm/